

at Kolaghat have been investigated into;

(b) if so, the findings thereof; and

(c) the action taken against persons responsible for the same?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) It has been found that the failure of the transmission tower at Kolaghat was mainly due to the uneven piling up of earth round the legs of the tower. The peculiar conditions of soil resulting in subsidence and sliding also contributed to the failure of the tower.

(c) Does not arise.

Krishna-Godavari Waters Dispute

412. Shri Sivamurthi Swamy: Will the Minister of Irrigation and Power be pleased to state:

(a) whether any mutual agreement has been reached between States of Mysore, Andhra Pradesh and Maharashtra on the dispute of Krishna-Godavari Waters;

(b) whether any demand has been made by the Mysore State to appoint a tribunal to settle the river water disputes; and

(c) if so, what action has been taken under Inter-State Water Disputes Act, 1956?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Not yet.

(b) At the moment, the Government of Mysore are not pressing for the appointment of a Tribunal, as negotiations are under way for settlement of this question.

(c) Does not arise.

बदरपुर ताप विद्युत् केन्द्र

413. श्री श्रीकार लाल बेरबा : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बदरपुर में ताप विद्युत् केन्द्र विदेशी सहायता से बनाया जा रहा है;

(ख) यदि हां, तो किन-किन देशों ने सहायता दी है तथा किन शर्तों पर; और

(ग) इस के कब तक चालू होने की आशा है ?

सिंचाई और विद्युत् मंत्री (डा० कु० ला० राव) : (क) से (ग). योजना आयोग ने अभी बदरपुर की ताप बिजली परियोजना को अंतिमरूप से स्वीकार नहीं किया है। इस परियोजना के लिये किसी से सहायता ली जाए अथवा नहीं इस प्रश्न पर परियोजना के स्वीकार होने के बाद विचार किया जाएगा। परियोजना के 1970-71 तक पूर्ण होने की सम्भावना है।

12. hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CASHEWNUIT FACTORIES IN KERALA

Shri Kapur Singh (Ludhiana): I call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The reported closure notices by about 150 cashewnut factories in Kerala on account of Reserve Bank directions requiring deposit of 25 per cent. of the import price."

The Minister of Finance (Shri T. T. Krishnamachari): Sir, As the House is aware, a notification was issued by the Reserve Bank of India on the 29th June 1965 under sub-section (1) of section 5 read with sub-section (3) of section 20 of the Foreign Exchange Regulation Act, 1947, requiring importers to deposit

with an authorised dealer in foreign exchange in India twenty-five per cent of the value of the goods against each shipment in the course of the import into India. The object underlying the issue of this notification was to provide for a postponement or staggering of imports, to the extent possible in the existing circumstances. It was envisaged, even when the notification was originally issued, that certain exemptions might have to be granted; and provision was accordingly made for hard cases.

2. The Reserve Bank has relaxed the requirements of the original notification in certain individual cases and has also issued two general orders since the 29th June, 1965 providing for the exemption of specified classes of goods. The bank has made it clear in the second general order, issued on the 5th August 1965, that deposits are not now required to be made against any import of raw cashewnuts, if an undertaking is furnished to the Chief Controller of Imports and Exports that the processed nuts will be exported within ninety days of the date of the import.

3. I am aware, Sir, that the cashewnut processing units in Kerala have been agitated over this problem, but I do not think that the industry has suffered, or has been affected to any considerable extent. The Reserve Bank has been in touch with the three associations in Quilon which represent the interests of the manufacturers and also with the Cashew Export Promotion Council; and I believe I am right in saying that they are satisfied with the concession which have now been granted. I hope that the industry will not now experience any difficulty in arranging for the imports or re-exports as usual or in carrying on its other normal activities.

Shri Kapur Singh: Has any responsibility been fixed for the cussed original Bank order leading to strike in factories from the 13th July to the

18th August? What losses does this represent in terms of G.N.P.?

Shri T. T. Krishnamachari: I could give some further information. The people concerned came and saw me and I directed them to get in touch with the Reserve Bank. One of the Deputy Governors who has considerable experience of the import and export trade interviewed them and made these arrangements. I was told by one of their representatives who saw me subsequently that they were satisfied with the arrangements. That is all that I can say now that the arrangements made by the Reserve Bank and the concessions given to them seem to have given them satisfaction.

Shri Kapur Singh: He has not answered my question . . .

Mr. Speaker: The hon. Member wants to know the loss suffered on account of the previous order which had to be relaxed subsequently.

Shri T. T. Krishnamachari: I have said in my statement that there does not seem to have been any loss on this account, but there was an anticipated inconvenience which has since been rectified.

Shri Kapur Singh: Does the hon. Minister wish this House to believe that when factories close, there is no loss in terms of G.N.P.? We cannot understand this logic.

Shri Solanki (Kaira): Besides these factories, 26 other factories have also closed down throwing out of job 16,000 workers. Have Government taken any action in this matter?

Shri T. T. Krishnamachari: Does the hon. Member mean cashewnut factories?

Shri Solanki: Yes.

Shri T. T. Krishnamachari: The exemptions now given will cover all those cases.

Shri Solanki: 26 other factories, the Musaliar factories, have closed down without giving public notice throwing out of job 16,000 workers

Shri T. T. Krishnamachari: Are these in the Kerala area?

Shri Solanki: Yes.

Shri T. T. Krishnamachari: But I am now told by the people who came to see me that the position is all right. That is all I can say at the moment. If the hon. Member has any information I will have it checked up.

12.05 hrs.

RE: CALLING ATTENTION NOTICES
(Query)

Mr. Speaker: Papers to be laid on the Table.

Shri S. M. Banerjee (Kanpur): Before you take up that, may I make a submission?

Mr. Speaker: How can I allow it in this manner? He might kindly write to me.

Shri S. M. Banerjee: It is concerning the order paper of today, the list of business.

Shrimati Renu Chakravartty (Barackpore): Prior to that, I would like you to consider holding over my val] attention notice in connection with **Shri K. B. Sahay's** appeal to the Centre for banning the Communist Party and other Opposition parties. It is a very very important matter.

Mr. Speaker: She might kindly write to me. I will certainly reconsider it if there is something.

Shrimati Renu Chakravartty: The Opposition is being completely stifled in Bihar, and that is also going to reach the Centre now.

Mr. Speaker: That we cannot decide at this moment.

Shrimati Renu Chakravartty: All right. I shall write to you.

Mr. Speaker: Papers to be laid on the Table. **Shri Mehr Chand Khanna.**

Shri S. M. Banerjee: What I have to submit concerns the list of business today.

Mr. Speaker: We have now entered upon the order paper. I am calling item 3. Has he to say anything about that?

Shri S. M. Banerjee: No, it is about the order paper of today.

Mr. Speaker: Let me dispose of it first. Then I will give him an opportunity.

Shri Hari Vishnu Kamath (Hoshangabad): Under the rules, this may be raised at any time, arrangement on the list of business.

Mr. Speaker: No. Papers to be laid on the Table.

12.07 hrs.

PAPERS LAID ON THE TABLE

PUBLIC PREMISES (EVICTION OF UN-AUTHORISED OCCUPANTS) (AMENDMENT) RULES, 1965.

The Minister of Works and Housing (**Shri Mehr Chand Khanna**): Sir, I beg to lay on the Table a copy of the Public Premises (Eviction of Unauthorised Occupants) (Amendment) Rules, 1965, published in Notification No. G.S.R. 751, dated the 22nd May, 1965, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958. [Placed in Library. See No. LT-4551-/65].